

versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the comptroller and Auditor General thereon. (Placed in Library. See No. LT- 4440/87.)

- (b) (i) Review by the Government on the working of the Central Cottage industries Corporation of India Limited, New Delhi, for the year 1985-86.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT-4441/87.)

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above. (Placed in Library. See No. LT-4441/87.)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Develop-

ment Council, Calcutta, for the year 1985-86.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library. See No. LT-4442/87.)

12.18 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY- GENERAL : Sir I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (1) I am directed to inform Lok Sabha that the Rajya Sabha, at its sittings held on the 7th May, 1987, has adopted the following motions regarding appointment of a member of the Rajya Sabha to the Joint Committee of the Houses on the Lokpal Bill, 1985:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancy caused by the resignation of Shrimati Pratibha Devisingh Patil from the membership of the Joint Committee and resolves that Shri Raof Valiullah be appointed to the said Joint Committee to fill the vacancy."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure

and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 4th May, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th May, 1987, agreed without any amendment to the Factories (Amendment) Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 20th March, 1987."

12.20 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

[English]

Minutes of the Twenty-ninth to
Thirty-sixth sittings

SHRI R.P. SUMAN (Akbarpur): Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the Twenty-ninth to Thirty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON PETITIONS
[English]

Fourth Report

SHRIMATI ABIDA AHMED (Bareilly): Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Petitions.

12.21 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[English]

Eighth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, I beg to present the Eighth Report (Hindi and English versions) of the Committee on Government Assurances.

GOA, DAMAN AND DIU REORGANI-
SATION BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir I beg to move for leave to introduce a Bill to provide for the reorganisation of the Union Territory of Goa, Daman and Diu and for matter concerned therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the reorganisation of the Union Territory of Goa, Daman and Diu and for matter connected therewith".

The motion was adopted.

S. BUTA SINGH: Sir, I introduce the Bill.